## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. No. 315 of 2018 & IA Nos. 1522 & 1523 of 2018

Dated: 19th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

Sai Wardha Power Generation Limited .... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Mandakini Ghosh

Ms. Swapna Seshadri Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishna for R.1

Mr. G. Saikumar Ms. Rimali Batra

Ms. Shruti Awashti for R.2

## <u>ORDER</u>

We have heard learned counsel for respondent No.1 for some time.

List the matter for further hearing on <u>20.11.2018.</u> Interim order to continue till the next date of hearing.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

Ts/js